

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1645
ANSWERED ON:16.12.2013
ENVIRONMENT PROTECTION ACT
Singh Rajkumari Ratna;Sinh Dr. Sanjay

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has issued any notification for environmental clearance under the Environment (Protection) Act, 1986;
- (b) if so, the total number of such notifications issued during the last three years and the current year;
- (c) whether the conditions laid down for issuing such notifications have not been fulfilled; and
- (d) if so, the total number of such complaints received during the last three years and the current year along with the industry-wise details of the action taken by the Government on such complaints and the results thereof ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN):

(a) & (b): The Ministry of Environment and Forests has notified the Environment Impact Assessment Notification, 2006 on 14th September, 2006 under the provisions of Environment (Protection) Act, 1986. Amendments have been made in the Environment Impact Assessment Notification, 2006 from time to time with a view to streamlining the environment clearance process and based on experience gained in implementing the provisions under the Notification. The Notification has been amended after following the due procedure vide amendment Notifications as per details given below:

1. S.O. 1773 (E) dated the 11th October, 2007
2. S.O. 3067 (E) dated the 1st December, 2009
3. S.O. 695 (E) dated the 4th April, 2011
4. S.O. 2896 (E) dated the 13th December, 2012
5. S.O. 674 (E) dated the 13th March, 2013
6. S.O. 2204 (E) dated the 19th July, 2013
7. S.O. 2559 (E) dated the 22nd August, 2013
8. S.O.1850 (E) dated 9th September, 2013

(c) & (d): The Ministry of Environment and Forests has set up six Regional Offices located at Bangalore, Bhopal, Bhubaneswar, Chandigarh, Lucknow and Shillong to inter-alia monitor the implementation of conditions stipulated in the environment clearance letters of different projects. During the period 2010-2013, eighty two cases of violation of environment clearance conditions were reported with respect to various projects in different sectors. These cases were examined and necessary action was taken including inter-alia issuance of show-cause notices and directions under the provisions under the Environment (Protection) Act, 1986.